

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 460/2023

C. H. JANAKI

PETITIONER(S)

VERSUS

C. H. SARANRAJ

RESPONDENT(S)

O R D E R

Learned counsel for the respondent submitted that a petition being O.P. No.2235/2022 titled as "*C. H. Saranraj vs. C. H. Janaki*" filed by the respondent before the Family Court Judge at Chennai, Tamil Nadu has been withdrawn by the respondent.

Therefore, this transfer petition has been rendered infructuous.

By way of response, learned counsel for the petitioner submitted that an appropriate order may be made in this transfer petition taking note of the aforesaid submission.

The transfer petition stands dismissed as infructuous.

.....J.
(B.V. NAGARATHNA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
JULY 31, 2023

ITEM NO.3

COURT NO.15

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL) NO(S). 460/2023

C. H. JANAKI

Petitioner(s)

VERSUS

C. H. SARANRAJ

Respondent(s)

(mediation report received.
IA No. 37120/2023 - STAY APPLICATION)

Date : 31-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Anand Padmanabhan R., Adv.
Mr. V. Sridhar Reddy, Adv.
Mr. Swayam Prakash Kashyap, Adv.
Mr. Abhijit Sengupta, AOR
Mr. Rohit Jaiswal, Adv.
Mrs. Kuheli Mitra, Adv.

For Respondent(s) Mr. B Karunakaran, Adv.
Mrs. K Balambihai, Adv.
Mr. Ajith Williyam S, Adv.
Mr. P Shankar, Adv.
Mr. Ajay Parbu S, Adv.
Mr. S. Gowthaman, AOR

UPON hearing the counsel the Court made the following
O R D E R

The transfer petitions stand dismissed as infructuous in terms
of the signed order which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)